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**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

ORIGINAL APPLICATION NO. 153/2023 EZ

Kabiraj Mohapatra Applicant

VERSUS

The Union of India & others Respondents.

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By the Respondent No. 4 through

Place: Cuttack.

Date: 21. 4 .2025.

Addl. Standing Counsel.

Advocate

X

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

ORIGINAL APPLICATION NO. 153/2023 EZ

Kabiraj Mohapatra Applicant

VERSUS

The Union of India & others Respondents.

**COUNTER AFFIDAVIT FILED BY THE
RESPONDENT NO.4**

II, Sri Dibya Jyoti Parida, aged about 36 years, Son of Sri Prasanna Kumar Parida, at present working as the Collector & District Magistrate, Ganjam, At/P.O.-Chhatrapur, Dist.-Ganjam, do hereby solemnly affirm and state as follows:-

1. That, I have been arrayed as Respondent No. 4 in the aforesaid Original Application.
2. That, this affidavit is being filed pursuant to order dtd. 02.12.2024 of this Hon'ble Tribunal.
3. That, the defaulter Respondent No. 10 i.e M/s D.D Builders Ltd., Plot No. 33-F, BJB Nagar, First Floor, Bhubaneswar, PIN- 761014 failed to deposit the penalty for an amount of Rs. 9, 70,696/- (Rupees Nine Lakh Seventy Thousand Six Hundred Ninety six) only in spite of issuing several reminders towards illegal extraction of Sand from the Siripur Sand Bed under Chikiti Tahasil of Ganjam District vide Order of the Hon'ble NGT in O.A Case No. 153/23/EZ, Kolkata.

Dibya Jyoti Parida

*BY
Aad V*

Forms Part of Affidavit

BY
19/09/25
Executive Magistrate, Cuttack

X

Hence an OPDR Case has been initiated in Form No.3 (An Index to Schedule-II of the Odisha Public Demands Recovery Act, 1962) against the defaulter Respondent No. 10 i.e M/s D.D Builders Ltd., Plot No. 33-F, BJB Nagar, First Floor, Bhubaneswar, PIN-761014 vide C.C.M Case No. 03/2024 (OPDR) and forwarded to the Tahasildar, Bhubaneswar to serve the notice upon the defaulter vide Letter No. 11866 dtd. 23.12.2024 of the Sub-Collector-cum-Special Certificate Officer, Berhampur. The copy of the Letter is annexed herewith as **Annexure-A/4**.

4. That the notice has duly been served on the Respondent No. 10 by the Tahasildar, Bhubaneswar and the served copy of the notice has been submitted by the Tahasildar, Bhubaneswar vide his Letter No. 551 Dtd. 16.01.2025. The copy of the Tahasildar, Bhubaneswar and served copy of the notice are annexed herewith as **Annexure-B/4 & C/4**.

5. That the Certificate Debtor (O.P. No.10) appeared before the Sub-Collector-cum-Certificate Officer, Berhampur on 11.02.2025 and filed petition denying his liabilities. The copy of the petition is annexed herewith as **Annexure- D/4**.

6. That the Tahasildar, Chikiti has also filed counter affidavit in Certificate Case No. 03/2024 before the Sub-Collector-cum-Certificate Officer, Berhampur on 03.04.2025. The copy of the petition is annexed herewith as **Annexure- E/4**.

Dihyn Jyoti Parida

BY
19/12

Forms Part of Affidavit

208
19/04/25
Executive Magistrate, Chhatrapur

X

7. That the certificate case No. 03/2024 (OPDR) is posted to 02.05.2025 for further hearing in the Court of the Sub-Collector-cum-Special Certificate Officer, Berhampur. The copy of such notice is annexed herewith as Annexure-F/4.

8. That the facts stated above are true to the best of my knowledge, belief and based on Official records.

CERTIFICATE

Certified that cartridge papers are not available.



CUTTACK

DATE: 21.04.2025

[Signature]
19.4.2025
ADVOCATE

The Deponent having been identified by Sri. *Upendra Nath Pradhan* Advocate, solemnly affirmed before me this day this *CHITRAPUR* at about *3.12* A.M.P. Readover and explained the contents to the deponent who seemed perfectly to understand the same at the time of making this affidavit.

[Signature] 19/04/25
Executive Magistrate,
Chatrapur



X

VERIFICATION

I, Sri Dibya Jyoti Parida, aged about 36 years, Son of Sri Prasanna Kumar Parida, at present working as the Collector & District Magistrate, Ganjam, At/P.O-Chhatrapur, Dist.-Ganjam do hereby verify and state that the facts stated above in the affidavit are all based on Official records and I signed on this verification being present in the Office of my Advocate at Cuttack, on this the 19th day of April, 2025.

Cuttack

Dt. 19.04.2025

Dibya Jyoti Parida

VERIFICANT

Forms Part of Affidavit
[Signature] 19/04/25
Executive Magistrate, Chhatrapur

X

AFFIDAVIT

I, Sri Dibya Jyoti Parida, aged about 36 years, Son of Sri Prasanna Kumar Parida, at present working as the Collector & District Magistrate, Ganjam, At/P.O-Chhatrapur, Dist.-Ganjam do here by solemnly affirm and state as follows:-

1. That I am the Respondent No. 4 in this case. I am well acquainted with the facts of the case and as such competent to swear this Affidavit in my Official capacity.

2. That the facts stated above are true to the best of my knowledge and based on Official records.

Identified By:

19/04/2015

Dibya Jyoti Parida

DEPONENT



The Deponent having been identified by Sri. *Lupendra Nath Pradhan* Advocate, solemnly affirmed before me this day this at about *2:18* A.M./P.M. Readover and explained the contents to the deponent who seemed perfectly to understand the same at the time of making this affidavit.

Dr
Executive Magistrate
Chhatrapur

19/04/25

OFFICE OF THE SUB-COLLECTOR
& SUB-DIVISIONAL MAGISTRATE,
BERHAMPUR, GANJAM
(OPDR SECTION)



Annexure A/4

476

Ph.No./Fax : 0680-2281413
Mobile No. : +91 94374 88188
Email : subcolbam@gmail.com

L No. 11866 / OPDR

Date. 23.12.2024

To
The Tahsildar, Bhubaneswar

Sub: Service of Notices relating to OPDR Cases in your Jurisdiction.

Sir,

With reference to the subject cited above and in enclosing herewith the OPDR Notice Form No. 3 in duplicate, I am to request you to serve the notice properly to the M/s D.D Builders Ltd., Plot No.33F BJB Nagar, First Floor, Bhubaneswar, PIN- 761014 and return the same within time limit i.e. before 24.01.2025 for taking further action by this court.

Receipt of the same may please be acknowledged.

Yours faithfully,

Encl: As above

Sub-Collector-cum-
Special Certificate Officer, Berhampur

Collector
Ganjam



LS 2024
30-12-24

C.C. M. Case No. 03/2024 (OPDR)

Schedule XLIII Form 320



FORM NO-3

(An order to schedule II of the Odisha Public Demands Recovery Acts, 1962)

NOTICE TO CERTIFICATE DEBTOR

(See section 6 of the Odisha Public Demands Recovery Acts, 1962)

To

The M/s D.D Builders Ltd., Plot No.33F,
BJB Nagar, First Floor, Bhubaneswar, PIN- 761014

.....C.Dr

(Name of the certificate-Debtor)

You are hereby informed that a certificate against you for Rs. 9,70,696/- from you on account of payment of gratuity, has this day been filed in my office under section 6 of the Odisha Public Demands Recovery Acts, 1962 if you deny your liability to pay the said sum of Rs. 9,70,696/- you may, within thirty days from the service of this notice file in my office a petition denying liability, in whole or part, on one or more of the ground specified below:-

- a) The Certificate dues have been fully or partly paid.
- b) The person on whom such notice has been served is not the person named as certificate debtor in the certificate.
- c) A Certificate debtor in respect of dues other than those in relation to which the liability under any law for the time being in force is no open to question in civil court may also deny his liability on any other ground.

If within the said thirty days you fail such a petition or if you fail to show cause or do not show sufficient cause, why such certificate should not be executed it will be executed under the provisions of the said act, unless you pay Rs.9,70,696/- with the interest @ 12.5%. On account of the demand and Rs. 23/- on account of costs of realization into my office, until the said amount is so paid you are hereby prohibited from making any private transfer or delivery of any of your immovable Property situated in this district of in case of a property and should you make any such transaction, it shall be void against any claim enforceable in execution of this certificate, if you in the meantime conceal, remove or dispose of any part of your moveable property the certificate will executed immediately.

A copy of the certificate above mentioned is here to annexed.

You may remit the amount be money order, quoting the number any year of the certificate.

Dated this 23rd December 2024.

Through Tahasildar, Bhubaneswar
for service and return on or before the
date . If required
notice may be served through your
RI, Concern.

Sub-Collector-Cum-Spl. Certificate officer
Spl. Bhanpur

Collector
Ganjam

11865
23/12/2024

By Speed Post
E-mail

OFFICE OF THE TAHASILDAR, BHUBANESWAR.

Email tdrbbsr@gmail.com

tah.bbsr-od@nic.in

Ph. 0674-2953840(0)

Letter No. 551 /Dt. 16-01-2025 /

To

The Sub- Collector-cum- Spl. Certificate Officer,
Berhampur.

Sub: Service of Notices relating to OPDR case.

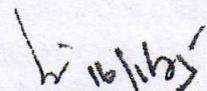
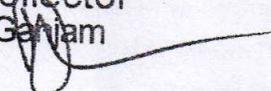
Ref: Your Office Letter No. 11866/OPDR dtd. 23.12.2024.

Sir,

With reference to the letter on the subject cited above, I am to return herewith the Original Service Notice in C.C.M Case No. 03/2024(OPDR) after duly served to M/s. D.D Builders Ltd., Plot No. 33F, BJB Nagar, First Floor, Bhubaneswar for your kind information and necessary action.

Encl: Original Service Notice in C.C.M Case No. 03/2024(OPDR).

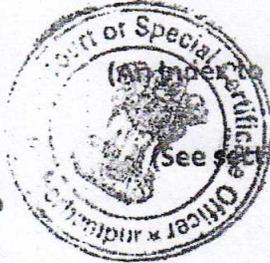
Yours faithfully,


TAHASILDAR, BHUBANESWAR.Tahasildar
BHUBANESWARCollector
Ganjam


C.C. M. Case No. 03/2024 (OPDR)

Schedule XLIII Form 320

FORM NO-3



(As per schedule II of the Odisha Public Demands Recovery Acts, 1962)

NOTICE TO CERTIFICATE DEBTOR

(See section 6 of the Odisha Public Demands Recovery Acts, 1962)

To

The M/s D.D Builders Ltd., Plot No. 33F,
 BJB Nagar, First Floor, Bhubaneswar, PIN- 761014

.....C.Dr

(Name of the certificate-Debtor)

You are hereby informed that a certificate against you for **Rs. 9,70,696/-** from you on account of payment of gratuity, has this day been filed in my office under section 6 of the Odisha Public Demands Recovery Acts, 1962 if you deny your liability to pay the said sum of **Rs. 9,70,696/-** you may within thirty days from the service of this notice file in my office a petition denying liability, in whole or part, on one or more of the ground specified below:-

- The Certificate dues have been fully or partly paid.
- The person on whom such notice has been served is not the person named as certificate debtor in the certificate.
- A Certificate debtor in respect of dues other than those in relation to which the liability under any law for the time being in force is no open to question in civil court may also deny his liability on any other ground.

If within the said thirty days you fail to file such a petition or if you fail to show cause or do not show sufficient cause, why such certificate should not be executed it will be executed under the provision of the said act, unless you pay **Rs.9,70,696/- with the interest @ 12.5%. On account of the demand: Rs. 23/- on account of costs of realization** into my office, until the said amount is so paid you are hereby prohibited from making any private transfer or delivery of any of your immovable property situated in this district or in case of a property and should you make any such transaction, it shall be void against any claim enforceable in execution of this certificate, if you in the meantime conceal or remove or dispose of any part of your moveable property the certificate will be executed immediately.

A copy of the certificate above mentioned is here to annexed.

You may remit the amount by money order, quoting the number and year of the certificate.

Dated this 23rd December 2024.

Through Tahasildar, Bhubaneswar
 for service and return on or before the
 date. If required
 notice may be served through your
 RI, Concern.

Sub-Collector-Cum-Spl. Certificate officer
 Spl. Bhubaneswar

Collector
 Ganjam

11865
 23/12/2024

360

① I Received letter
Chirasandan Pandu
D=11/01/25

ଅନୁରୋଧ

ଶ୍ରୀମତୀ ସୁମିତ୍ରା ଦେବୀ

ପଠାଇଥିବା ଚିଠିକୁ ପଢ଼ିବା ପରେ

ସମସ୍ତ କାର୍ଯ୍ୟ ସମ୍ପର୍କରେ

ଆବଶ୍ୟକୀୟ ପଦକ୍ଷେପ

ଗ୍ରହଣ କରିବାକୁ ଅନୁରୋଧ

କରାଯାଉ.

ଶ୍ରୀମତୀ ସୁମିତ୍ରା ଦେବୀ

ପଠାଇଥିବା ଚିଠିକୁ

Collector
Ganjam

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Annexure - D/y

BEFORE THE SUB. COLLECTOR-CUM-
CERTIFICATE OFFICER, BERHAMPUR.

Certificate Case No. 0.3 /2025

In the matter of :

An application for denying the liability to pay the
Certificate amount ;

A N D

In the matter of :

M/s. D.D. Builders Ltd., Plot No. 33F, B.J.B.
Nagar, 1st Floor, Bhubaneswar, Dist-Khurda
represented through its Director-Chirag Agarwal,
Son of Sri Ramesh Agarwal.

... Certificate Debtor

The humble petition of the
Certificate Debtor named
above ;

MOST RESPECTFULLY SHEWETH :

1. That this Certificate Debtor has been served with the Notice dated 23.12.2024 along with the Certificate dated 04.11.2024 on 11.01.2025. From the Notice it is ascertained that a Certificate for Rs. 9,70,696/- is directed to be realized towards gratuity on illegal lifting of sand and the Certificate Debtor is directed to submit the denial of liability in whole or part within the 30 days from the date of service of this Notice.
2. That the Certificate Debtor is a super class contractor has carried out several prestigious contracts under the Govt.

True copy. Attested.

Dibya Jyoti Parida
Collector
Ganjam

[Handwritten signature]

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of Odisha. During execution of different contract the Certificate Debtor has carried out the instructions of the Govt. for smooth execution of the contract. The Certificate Debtor has not indulged in any illegal activities thereby putting loss to the State Govt. on any occasion whatsoever.

3. That the Tahsildar, Chikiti, Ganjam vide Letter dated 04.11.2024 has informed the Certificate Debtor that in view of order passed by the Hon'ble National Green Tribunal in O.A. No. 153/2023/EZ, Kolkata, an enquiry was conducted by the Committee to assess the quantum of extraction of sand from the Siripur Sand Bed. It has been mentioned that during course of enquiry the local people has alleged that the illegal lifting of sand were made by the Certificate Debtor, ARSS Companies and others and ultimately the illegal extraction has been calculated to the tune of 2751 cum. Accordingly the Certificate Debtor is held liable to pay the royalty, additional charges, penalty, EMF, compulsory aforestation and IT etc., failing which action as deemed proper shall be initiated for realization of the amount.

4. That it is humbly submitted that the committee has been constituted by order of Hon'ble NGT in O.A. Case No. 153/2023/EZ, Kolkata for conducting enquiry with regard to the lifting of sand from the Siripur sand bed. The committee has visited the Siripur sand bed where the local villagers informed that the certificate debtor, ARSS Companies and

True copy attested

Dilma Jyoti Parich
Collector
Ganjam

Collector
Ganjam

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other private persons were involved in illegal mining at Siripur sand bed. On the basis of this allegation raised by the local villagers the instant demand raised against the Certificate Debtor.

5. That the so called assessment made by the committee to assess the quantum of extraction of sand without giving reasonable opportunity to this Certificate Debtor is illegal and arbitrary. It is humbly submitted that from the Siripur sand bed several contractors have lifted the sand unauthorizedly without payment of royalty etc. Apart from that private individuals have also lifted the sand from the said sairat day and night for their personal gain, but however the entire extraction of the sand from the said source has been calculated to the tune of 2751 cum. and the certificate debtor has been saddled with liability to pay the same.

6. That it is respectfully submitted that the very calculation made by the authorized person towards the illegal extraction of the sand to a tune of 2751 cum. is improper and without any basis. The said quantum has been fixed on mere allegation of the local people and without giving reasonable opportunity to the certificate debtor and as such the present certificate amount has been fixed on the basis of presumption that the certificate debtor has lifted the sand from the said source unauthorizedly.

[Handwritten Signature]

True Copy Attested

Collector
Ganjam

7. That it is further humbly submitted that identical demand has been issued against the ARSS Companies for realization of Royalties. But however no recovery proceeding has been initiated.

8. That it is further humbly submitted that this Certificate Debtor has been penalized for the unauthorized lifting of sand on 7.4.2022, 7.5.2022 and 27.4.2022. But he cannot be penalized for the entire extraction of sand in Siripur sand bed on mere assumption/allegation by the local people in absence of strict proof of the same. In such view of the matter the entire certificate amount may not be recovered from the certificate debtor and he is otherwise not liable to pay the same.

9. That it is humbly submitted that the quantity of sand was lifted by this certificate debtor against which an amount of Rs. 1,91,152/- has been paid on 7.4.2022, 7.5.2022 and 27.4.2022, apart from above no sand from the source has not been lifted by certificate debtor.

10. That it is further humbly submitted that in view of aforesaid facts and circumstances of the case, the Certificate Debtor is not liable to pay the entire certificate dues as the quantum of sand from the source was not lifted alone by the Certificate Debtor rather other private persons and ARSS Companies have also lifted the sand unauthorizedly.

True copy Attested

Dibya Jyoti Paul
Collector
Ganjam

Collector
Ganjam

11. That in view of above the present proceeding be kept in abeyance and the documents with regard to the report of the committee, on the basis of which the calculation was made towards lifting of the sand from Siripur Sand source and the affidavit submitted before the Hon'ble NGT, Kolkata be provided so as to enable the certificate debtor to file reply before the Hon'ble NGT, Kolkata for proper adjudication of the case.

12. That it is humbly submitted that since the petitioner has appeared before the Hon'ble NGT and he may be allowed to file reply in the matter before the said Hon'ble Tribunal till then the realization of certificate amount be kept in abeyance in the interest of justice and equity.

Berhampur, Ganjam
Date : 11.02.2025

By the Certificate Debtor
Through
Advocate

VERIFICATION

I, Chirag Agarwal, aged about 33 years, Son of Sri Ramesh Kumar Agarwal, At-Plot No. 33F, B.J.B. Nagar, 1st Floor, Bhubaneswar, Dist-Khurda, Director of M/s. D.D. Builders Pvt. Ltd., do hereby verify that the facts stated above all are true to the best of my knowledge and belief and I sign this verification being present in the office of my Advocate on today.

Berhampur, Ganjam.

Date : 11.02.2025

Verificant

In the Court of the Sub-Collector-cum-Special Certificate Officer, Berhampur

Certificate case No-03/2024

M/s D.D Builders.....CDr

Vrs

Tahasildar, Chikiti.....CHr

Counter filed by the above named CHr most respectively, sheweth.

1. That at the very outset the CHr submits that the petition filed by the CDr is not maintainable under law. The CHr constituted the committee consisting of 1. Sri Debabrata Sahoo, ADM, Ganjam, 2. Sri Sandeep Ray, Scientist-D, CPCB, Kolkata, 3. Dr. Pradeep Kumar Nayak, Environmental Scientist, 4. Er Deepak Kumar Sahoo, R.O.SPCB, Berhampur to inquire into the matter of illegal extraction of sand from Siripur Sand bed as per Order dated 17.10.2023 passed by the Hon'ble NGT, Kolkata. The inspection of the site of Siripur sand Bed of river Bahuda over Plot No.130/830 and 134/832 under Khata No-115 was made on 30.11.2023 by the constituted committee along with the Officials namely Sri Baladev Behera, Ex-Tahasildar, Chikiti, Sri Biplab Kumar Sahoo, AES, SPC Board, Berhampur, Sri Biswanath Behera, Revenue Supervisor Chikiti Tahasil, and Sri Debaraj Nayak, Revenue Inspector, R.I Circle Nuapada and the committee found that 2751 cum illegal extraction of sand was made by the Contractor company. The GPS map of the area was also taken by the committee.
2. That the enquiry was conducted by the responsible officials of the state including the experts from Mining Department basing on their report the Geologist calculated Quantum of illegal extraction and accordingly the Mining Officer, Ganjam circle, Berhampur calculated the royalty, penalty, additional charges and others in accordance of the OMMC Rule, 2023 which came to Rs. 9, 70,696 (Rupees Nine Lakh Seventy Thousand and Six Hundred Ninety Six) only and issued demand notice. There is no illegality in raising the demand.
3. The averments made in the application Para 1& 2 are true except the averment contained in para-2 that the CDr has not indulged in any illegal activities causing loss to the Government. It is submitted that he lifted more quantity of sand without permission.
4. The averments made in para-3&4 are true. But the averments made in para-5 are not true. The quantity of sand lifted by the applicant's company is reported by the committee. The sand lifted by others is not included in the quantity.

Collector
Ganjam

True copy Attested.

Dibyanshu Jyoti Singh
Collector
GanjamDibyanshu Jyoti Singh
Collector
Ganjam

5. The allegations made in para-6 are not true. The calculation was made by the experts and responsible Officers of the Sates. Therefore, the allegation of improper calculation is hereby denied. The allegations made in para-7&8 also hereby denied.
6. There is no dispute with regard to the payment made by the CDr. However; the additional amount is assessed as per excess lifting of sand to which he was not authority. Thus no illegality is committed by the authorities.
7. That it is not correct to say that the CDr is not liable to pay the amount and others are liable to pay the same. The imposition of Royalty, penalty etc. are proper and the CDr to liable to pay the same.
8. That the Hon'ble NGT has not issued any stay order. Hence the certificate proceeding cannot be kept in abeyance.
9. In view of the facts stated above the application of the CDr is devoid of merit and liable to be rejected.

Present position of the NGT application No. 153/2023/EZ

As the defaulter respondent No-10 i.e M/s D.D Builders Ltd. Plot No-33-F, BJB Nagar, First Floor, Bhubaneswar, PIN-761014 failed to deposit the penalty for an amount of Rs.9, 70,696/- (Rupees Nine Lakh Seventy Thousand and Six Hundred Ninety Six) only in spite of issuing several reminders towards illegal extraction of Sand from Siripur Sand Bed under Chikiti Tahasil of Ganjam District which was observed and confirmed by the committee.

Hence, requisition under OPDR Act. has been filed by the Tahasildar, Chikiti before the Court of the Sub-Collector-cum-Special Certificate Officer, Berhampur. Accordingly the Sub-Collector-cum-Special Certificate Officer, Berhampur instituted an OPDR Case vide OPDR Case No.03/2024 and the same has been submitted before the Hon'ble NGT, Kolkata by counter affidavit filed by the Respondent No-4 i.e Collector, Ganjam on dated.04.02.2025 vide order passed on 02.12.2024 of the Hon'ble NGT, Kolkata.

Now the case is next listed on dated-22.04.2025 vide order passed on dated 04.02.2025 by the Hon'ble NGT

Tahasildar-cum-~~Chr~~^{Chr} Chikiti

Bhubaneswar

IN THE COURT OF THE SUB-COLELCTOR-CUM-SPECIAL CERTIFICATE OFFICER, BERHAMPUR

Urgent

Certificate Case No. 03/2024 (OPDR)

- 1. Tahasildar, ChikitiChr.
- 2. The M/s D.D Builders Ltd. Plot No. 33F
BJB Nagar, First Floor,
Bhubaneswar, PIN-761014 CDr.

NOTICE

Take a notice that the Certificate Case bearing No. 03/2024 will be heard on 02-05-2025 at 12:30 P.M.

In this regard, you are hereby directed to appear before the undersigned for hearing on denying liability petition filed by you U/s (8) of the OPDR Act, failing which action will be taken as per OPDR Act.

[Signature]
 Sub-Collector-cum- Spl. Certificate Officer,
 Sub-Berhampur Cum
 Spl. C.O., Berhampur

Memo No. 3334

Dt. 04-04-2025

Send the notice along with the point wise counter of Certificate Holder (Tahasildar Chikiti) on denying liability petition the to the Certificate Debtor i.e. The M/s D.D Builders Ltd. Plot No. 33F, BJB Nagar, First Floor, Bhubaneswar, PIN-761014 through Tahasildar Bhubaneswar to serve the notice and return the S/R of Notice before the date fixed. The Certificate Debtor is instructed to come along with all the documents before this court on the date fixed

Send the notice to the Certificate Holder i.e. Tahasildar, Chikiti .

[Signature]
 Sub-Collector-cum- Spl. Certificate Officer,
 Berhampur
 Sub-Collector-Cum
 Spl. C.O., Berhampur

True copy Attested

[Signature]
 Collector
 Ganjam